COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOS. 186 OF 2018 & 185 OF 2018 in
DFR NO. 186 OF 2018

Dated: 6th March, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Damodar Valley Power Consumers' Association … Appellant(s)
Vs.
Central Electricity Regulatory Commission & Ors. … Respondent(s)

Counsel for the Appellant (s) : Mr. Rajiv Yadav

ORDER

IA No.186 of 2018
(Application for leave to file appeal)

We have heard the learned counsel appearing for the Appellant in the IA No.186 of 2018 (for leave to file the appeal). He further submitted that the sufficient cause has been made out in the accompanying affidavit along with application and the same may kindly be accepted and leave to file the appeal may kindly be allowed.

The learned counsel appearing for the appellant, may be permitted to present his appeal in the interest of justice is place on record.

In the light of the statement made by the learned counsel appearing for the Appellant and the reasons stated in the Application, leave to file the appeal is granted. The IA No. 186 of 2018 is allowed. Accordingly, the application stands disposed of.

IA No.185 of 2018
(Application for condonation of delay in filing appeal)

Issue notice to the Respondents returnable on 07.05.2018. Dasti, in addition is permitted.

List the matter on ***07.05.2018.***

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

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